

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-625/ND/2017**

**IN THE MATTER OF:
Indus Container Lines Pvt. Ltd.**

...PETITIONER

Vs.

Geo Express Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 20.01.2020

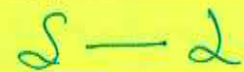
Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

**For the Petitioner/Op.-Creditor/F.C. :
For the Respondent/ Corporate-debtor :Mr. Anshul Rai, Advocate
For the Ex-Director :Ms. Srishti Thukral, Advocate
For the Liquidator :Mr. Shivanshu Kumar and Mr.
Vikky Dang, Advocates**

ORDER

Heard the submissions made by the counsel for the petitioner/Financial-creditor as well as counsel for the corporate-debtor. The counsel for the Financial-creditor has sought time for filing rejoinder, if any. A week's time has been granted to the counsel to the Financial-creditor. Matter is adjourned to 03.02.2020.



**(P.S.N. Prasad)
Member (J)**